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(2010) 11 MAD CK 0278

Madras High Court (Madurai Bench)

Case No: Writ Petition (MD) No. 1521 of 2010 and M.P. (MD) No. 1 of 2010

K. Shanmugaiah APPELLANT

Vs

The Deputy Superintendent of Police, The Inspector of Police and The Sub Inspector of Police, Chinnakovilankulam Police

RESPONDENT

Station

Date of Decision: Nov. 22, 2010 **Hon'ble Judges:** M. Jaichandren, J

Bench: Single Bench

Advocate: M. Kannan, for the Appellant; R. Manoharan, Gov. Advocate, for the

Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren , J.

Heard Mr. M. Kannan, the learned Counsel appearing on behalf of the Petitioner, as well as Mr. R. Manoharan, the learned Government Advocate appearing on behalf of the Respondents.

- 2. The learned Government Advocate appearing on behalf of the Respondents had submitted that since, the Masi Podappu Festival had already been conducted; the writ petition has become in fructuous. The learned Counsel appearing on behalf of the Petitioner had not refuted the said submission made by the learned Government Advocate appearing on behalf of the Respondents.
- 3. In view of the said submission made by the learned Government Advocate appearing for the Respondents, this writ petition is dismissed as in fructuous. No costs. Consequently, connected miscellaneous petition is closed.